

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**ORIGINAL APPLICATION NO. 623 OF 2024**

**IN THE MATTER OF:**

Ajay Kumar Singh

...Applicant

Versus

State Level Environmental Impact  
Assessment Authority, Uttar Pradesh & Ors.

...Respondents

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**1367**

**RESPONDENT NO. 2  
M/S RS BMW SERVICES**

THROUGH



**DEVA SHUKLA, ADV.**  
448, Lawyers' Chambers  
District Court Compound  
Ghaziabad, Uttar Pradesh  
Ph. No. 9999228882; 9999118882  
Email: deva.s.shukla@outlook.com

Date: 22.02.2025  
Place: New Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 623 OF 2024

IN THE MATTER OF:

Ajay Kumar Singh

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State Level Environmental Impact

Assessment Authority, Uttar Pradesh & Ors.

... Respondents

**ADDITIONAL AFFIDAVIT ON BEHALF OF THE PROJECT  
PROPOONENT/ RESPONDENT NO. 2 M/S RS BMW SERVICES**

I, Diwakar Singh S/o Narendra Bahadur Singh aged about 47 years am  
the Partner of M/s RS BMW Services having its office at Plot No. C-  
20, Sathariya Industrial Development Authority, Sathariya, Jaunpur,  
Uttar Pradesh do hereby solemnly affirm and state as under:

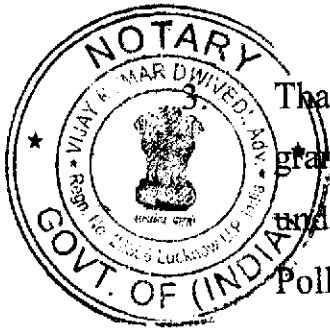
1. That I am the Partner in Respondent No. 2 in the present matter, well conversant with the facts and circumstances of the entire case and therefore, competent to swear the present Affidavit.
2. That the Respondent No. 2 has already filed a Reply dated 14.11.2024 before this Hon'ble Tribunal bringing on record the Environmental Clearance dated 10.11.2023 bearing EC Identification No. EC23B057UP110206 granted by the Respondent No. 1, Consent to Establish dated 16.03.2023 granted by the Uttar Pradesh Pollution Control Board for the period 26.01.2023 to 25.01.2028 and other relevant documents

SWORN & VERIFIED  
BEFORE ME

Signature ..... Dt. 22/2/2025  
VIJAY KUMAR DWIVEDI  
Advocate & Notary  
Regn. 22366 Govt. of India



depicting that the CBWTF unit is being established in accordance with the CPCB guidelines. Furthermore, at the time of filing of Reply, the Respondent No. 2 had already preferred an online application dated 20.09.2024 for grant of Consent-to-Operate by the Uttar Pradesh Pollution Control Board and the same was then under consideration.



That the Uttar Pradesh Pollution Control Board on 07.11.2024 granted Consolidated Consent to Operate and Authorisation under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for the period 20.09.2024 to 31.12.2028.

A true copy of the Consolidated Consent to Operate and Authorisation dated 07.11.2024 granted by the Uttar Pradesh Pollution Control Board is annexed herewith and marked as **ANNEXURE R/1**.

4. That the Respondent No. 2 has also been granted Authorisation for handling Bio-Medical Waste by the Uttar Pradesh Pollution Control Board on 30.12.2024. With reference to Respondent No. 2 online application dated 22.10.2024 with File No – 28292902. A true copy of the Authorisation dated 30.12.2024 granted by the Uttar Pradesh Pollution Control Board to the Respondent No. 2 is annexed herewith and marked as **ANNEXURE R/2**.

5. That the Respondent No. 2 has commenced its operation and is currently providing service of Biomedical Waste Collection,

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BEFORE ME**

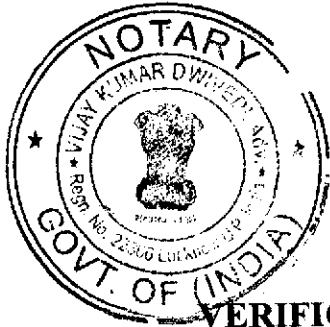
*[Signature]*  
**VIJAY K. KUMAR DWIVEDI**  
Advocate & Notary  
Regn. 22366 Govt. of India

treatment, storage, transport and disposal to a number of Health-Care Facilities within the 75 KM region.

A true copy of the list of HCFs registered with the Respondent No. 2 is annexed herewith and marked as ANNEXURE R/3.

For - R.S. BMW SERVICES

*[Signature]*  
Partner  
DEPONENT



VERIFICATION

Verified at Lucknow on this 22 day of February 2025 that the contents of above affidavit are true and correct to my knowledge based on records and information received and believed to be true, no part of it is false and nothing material has been concealed therefrom.

For - R.S. BMW SERVICES

*[Signature]*  
Partner  
DEPONENT

SWORN & VERIFIED  
BEFORE ME

*[Signature]* ..... DI 22/2/2025  
VIJAY KUMAR DWIVEDI  
Advocate & Notary  
Regn. 22366 Govt. of India

*[Signature]* ..  
D/5303/2019  
I identify the deponent/Executant/Surveyor  
who has signed/put T.I. before me.

## ANNEXURE R/1



## Uttar Pradesh Pollution Control Board

Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

Category : RED

Application Id : 28278084

221964/UPPCB/Varanasi(UPPCBRO)/CTO/both/JAUNPUR/2024

Date: 07/11/2024

To,

M/s

RS BMW SERVICES

C-20, Satharia Industrial Development Authority Industrial Estate,  
Satharia,JAUNPUR,222202

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule-6(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 notified under Environment (Protection) Act, 1986 as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CCA is hereby granted to RS BMW SERVICES located at C-20, Satharia Industrial Development Authority Industrial Estate, Satharia,JAUNPUR,222202. subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA RS BMW SERVICES granted for the period from 20/09/2024 to 31/12/2028 and valid for manufacturing of following products.

S No	Product	Quantity	Unit
------	---------	----------	------

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.5 KLD	Septic Tank	
Industrial	08 KLD	ETP	Zero Liquid Discharge (ZLD) in terms of wastewater discharge from the process as recalculated through ETP and in no case trade effluent is allowed to discharge from the CBWTF except treated domestic effluent

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(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

#### Industrial Effluent Quality Standard

S.No.	Parameter	Standard
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	COD (mg/L)	As per E(P)A Rules, 1986
4	TSS (mg/L)	As per E(P)A Rules, 1986
5	Oil & Grease (mg/L)	As per E(P)A Rules, 1986

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	As per E(P)A Rules, 1986
2	BOD (mg/L)	As per E(P)A Rules, 1986
3	TSS (mg/L)	As per E(P)A Rules, 1986
4	Fecal Coliform (MPN/100ml)	As per E(P)A Rules, 1986

### 3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

#### Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby)	Diesel Oil	1	Particulate Matter	As per E(P)A Rules, 1986

2	82.5 KVA DG Set	Diesel Oil	2	Sulphur Dioxide	As per E(P)A Rules, 1986
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#### Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per E(P)A Rules, 1986
2	2	Sulphur Dioxide	As per E(P)A Rules, 1986

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

#### 4. Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-

The Factory Manager of M/s RS BMW SERVICES. is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes. The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes:-

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilisation or co-processing, etc.	Quantity(ton/annum)
1	Cat-36.2 (Ash from incineration of hazardous waste, flue gas cleaning residues)	Through TSDF	54 TPA
2	Cat-36.1 (Sludge from Wet Scrubbers)	Through TSDF	43 TPA
3	Cat. 5.1 (Used/Spent Oil)	Through TSDF	100 Ltr/Year

The authorization shall be in force and shall be valid upto 31/12/2028. The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

#### Terms and conditions of Hazardous Waste authorization :-

(i) The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.

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- (ii) The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB.
- (iii) The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB.
- (iv) Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is the duty of the authorized person to take prior permission of the SPCB to close down the facility.
- (vi) An application for the renewal of an authorization shall be made as laid down under these rules.
- (vii) The unit shall comply with any other conditions specified in the guidelines issued by the MoEF or CPCB/SPCB from time to time.
- (viii) The authorization is valid for temporary storage of Hazardous Waste within premises only.
- (ix) The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises
- (x) It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
- (xi) The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
- (xii) In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
- (xiii) Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
- (xiv) Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
- (xv) The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
- (xvi) The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
- (xvii) In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes Rules, 2016 shall be submitted to the Board.

**5. Essential documents to be submitted by the Industry/Unit as Applicable:-**

- (i) Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
- (ii) Environment Statement in Form-V of Environment (Protection) Rules, 1986.
- (iii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

6. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

7. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.

8. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

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**KUMAR**  
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9. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

**General Conditions:-**

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

**Specific Conditions:-**

1. This consent is valid for CBWTF at C-20, Sathariya, Industrial Development Authority (SIDA), Jaunpur-222202 and Geo coordinates are Latitude-25.6488329, Longitude-82.2324129 by M/s RS BMW Services and having 02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby), Autoclave 1000 litter/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 liters.
2. This CCA is valid for Zero Liquid Discharge (ZLD) in terms of wastewater discharge from the process as recalculated through ETP and in no case trade effluent is allowed to discharge from the CBWTF except treated domestic effluent.
3. The CBWTF shall submit the flue gas monitoring report from incinerator and treated effluent quality report from the ETP after commissioning of CBWTF within 01 month from the issuance of this CCA.

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4. The all conditions mentioned in the environmental clearance issued by SEIAA vide EC Identification No. EC23B057UP110206 dated 10.11.2023 shall prevail on this CCA.
5. Separate Energy meter shall be installed for recording the electricity consumption in the operation of the ETP and a log book is maintained.
6. ETP shall be operated and maintained to ensure that the treated effluent shall meet the prescribed standards.
7. Proper and regular operation of GPS equipments, installed in all the vehicles plying to collect and transport Bio Medical Waste, shall be ensured.
8. The CBWTF shall submit the valid NOC from U.P. Ground Water Board for Abstraction of Ground Water within 03 months from the issuance of this CTO.
9. CBWTF will strictly comply with the CPCB guidelines dated 21.12.2016 for setting up the Common Bio Medical Waste Treatment Facility.
10. CBWTF will comply with the emission Standard for treatment and disposal of Common Bio medical waste by incineration as per Schedule-II of BMW Rules 2016.
11. Transportation and handling of Bio-medical Wastes shall be as per the Biomedical Waste (Management and Handling) Rules, 2016.
12. Record w.r.t. operational parameter of autoclave such as temperature, pressure etc. as well as records for validation test conducted to check efficiency of autoclave shall be maintained.
13. The incinerator is operated in accordance with Bio-Medical Waste Management Rules, 2016 w.r.t. maintenance of temperature for primary and secondary chamber of incinerator.
14. The water generated from scrubbing system of incinerator shall be treated through ETP and treated water shall be recycled for scrubbing purpose and for irrigation in the premises. No effluent shall be discharged directly or indirectly outside the premises.
15. Discarded medicine will be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
16. The CBWTF will comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
17. The CBWTF will comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
18. The facility will ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
19. The CBWTF will comply with the Guideline of CPCB and will only cater to beds which are in addition

to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius and capacity of existing CBWTF is exhausted.

20. CBWTF will comply with the relevant provisions of Environmental Laws.

21. Latest attested copy of Balance sheet/Audited C.A. Certificate indicating (Fixed Assets + Current Assets- Current Liabilities) for the financial year 2018-2019 should be submitted to verify the consent fee payable by the industry.

22. All Non-Chlorinated plastic Bags shall be used as per BIS standards and prevailing Plastic Waste Management Rules, 2016.

23. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers / bags shall be provided with a general label. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

24. The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

25. It is brought to your notice that as per the order dated 14-11-2003 passed by the Hon'ble Supreme Court in W.P. (c) No. 657 of 1995, no industry covered under Hazardous and other Wastes (Management and Tran boundary Movement) Rules, 2016 shall be allowed to operate without valid authorization. It is also provided in the same orders that industries which are not complying with the conditions of authorization shall not be allowed to operate. Hence in case you fail to apply for authorization, before its expiry or fail to comply with conditions of the earlier authorization issued to you, closure order shall be issued against your industry without any further notice.

26. The applicant must file returns on prescribed Form- 4 along with a compliance report of this letter and should also maintain records on Form 3 and present it to Board's inspecting officials.

27. In case of occurrence of an accident, complete details on form must be sent to U.P. Pollution Control Board at the earliest along with details of mitigate and remedial measures taken.

28. The authorized person/agency shall not receive, collect, or store any hazardous waste from any unauthorized occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorization of the Board.

29. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers, of hazardous chemicals such as flammable corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

30. It is within the powers and functions of the U.P. Pollution Control Board to modify / revoke the terms and conditions of the authorization/Registration issued under the Rule – 7 of Hazardous and other Wastes

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(Management and Tran boundary Movement) Rules, 2016.

31. You are directed to display on-line data/display board outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste water and air emission and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within 15 days of receipt of this letter.

32. It is the mandatory duty of the authorized person/agency to comply with the guidelines for transportation of hazardous waste in accordance with rule 18 of Hazardous and Other Waste (Management and Tran boundary Movement) Rules, 2016.

33. It should be ensured that hazardous wastes shall be properly collected and packed in HDPE bags and then temporarily stored in a lined RCC tank/pit with suitable shed.

34. An ETP sludge test report of a laboratory approved under E.P. Act shall be submitted along with compliance of this letter of this office.

35. Used oil will be sold only to recyclers registered with U.P. Pollution Control Board. The record shall be maintained.

36. The occupier, transporter and operator of a facility shall be liable for damages caused to the environment resulting due to improper handling and disposal of hazardous waste listed in schedule 1,2, and 3 and shall be liable to pay a fine as levied by the State Pollution Control Board under the rules.

37. Details of raw material (which is Hazardous waste) and product along with quantity shall be sent within a month.

38. You shall become the member of any common TSDF for S.L.F. which has been authorized by UPPCB and send the stored hazardous wastes for final disposal to the TSDF and report back to U.P.P.C.B. with the required manifesto (document of proof) within one/three month of this letter.

39. The unit shall ensure that H.W. is regularly sent to Authorized common TSDF and shall not store for more than 90 days in accordance with under rule 8 of HOWM Rules, 2016.

40. Copies of Hazardous Waste Manifest in Form-10 shall be sent regularly to UPPCB for each category of waste sent to TSDF/Incinerator.

41. This authorization/Registration is valid till the industry is having valid consent as per the provisions of Air(Prevention and Control of Pollution) Act 1981 and Water (Prevention and Control of Pollution) Act, 1974.

42. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.

43. The industry shall submit the colored photo graph of display board within 15 days.

44. Closure order is issued by CPCB or UPPCB against any defaulting unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after

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closure order, the CTO will automatically be from the date of issuance of closure order revocation, with additional conditions mentioned in the closure revocation order.

15. The orders passed by Hon'ble NGT, New Delhi in OA no. 623/2024 with OA no. 749/2024 with 750/2024 in the matter of Ajay Kumar Singh Vs. SEIAA UP and Others shall prevail on this CCA.

46. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this CCA and attract action under the provisions of Environment (Protection) Act, 1986.

**VIMAL**  
**KUMAR**  
Chief Environmental Officer, Circle-6

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by VIMAL KUMAR  
Date: 2024.12.23  
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Copy to:

Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary

**Chief Environmental Officer, Circle-6**

**VIMAL**  
**KUMAR**

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by VIMAL  
KUMAR  
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**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन टोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम टोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

## ANNEXURE R/2



## UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828, 2720831 Fax:0522-2720764

Email: info@uppcb.com Website: www.uppcb.com

**FORM III**  
**(See Rule 10)**  
**AUTHORISATION**

(AUTHORISATION FOR OPERATING A FACILITY FOR COLLECTION, RECEPTION,  
TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF BIOMEDICAL WASTES)

Category : RED

Application Id : 28292902

1. File no. of authorisation and date of issue: No:- 28292902 and Date:-22/10/2024
2. M/s RS BMW SERVICES, DIWAKAR SINGH an occupier or operator of the facility located at C-20, Satharia Industrial Development Authority Industrial Estate, Satharia, JAUNPUR, 222202 is hereby granted an authorisation for:

<b>Generation, segregation</b>	<b>Collection</b>	✓
<b>Storage</b>	<b>Transportation</b>	✓
<b>Reception</b>	<b>Use</b>	✓
<b>Recycling</b>	<b>Offering for sale</b>	✓
<b>Packaging</b>	<b>Transfer</b>	✓
<b>Treatment or Processing or Conversion</b>	<b>Disposal or destruction</b>	✓

**Any other form of handling**

3. M/s RS BMW SERVICES is hereby authorized for handling of biomedical waste as per the capacity given below:

(i) Number of beds of HCF:

(ii) Number of health care facilities covered by CBMWTF:

(iii) Installed treatment and disposal capacity: 02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby), Autoclave 1000 litter/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 liters

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- (iv) Area or distance covered by CBMWTF: 75 Km Radius (Aerial)
- (v) Quantity of Biomedical waste handled, treated or disposed:
4. This authorisation shall be in force for a period of Five Years from the date of issue.
- 4.1 The authorization shall be valid for till 31/12/2028
5. This authorisation is subject to the conditions stated below and to such other conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

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**KUMAR**  
Chief Environmental Officer, Circle-6

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#### **Terms and Conditions of Authorisation**

1. The authorisation shall comply with the provisions of the Environment (Protection) Act, 1986 and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the prescribed authority.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the biomedical wastes without obtaining prior permission of the prescribed authority.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. It is the duty of the authorised person to take prior permission of the prescribed authority to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. The Unit will file the renewal application at least 2 months prior to the expiry of this Order

**Specific Conditions:**

1. This authorization is valid for CBWTF at C-20, Sathariya, Industrial Development Authority (SIDA), Jaunpur-222202 and Geo coordinates are Latitude-25.6488329, Longitude-82.2324129 by M/s RS BMW Services and having 02 Double Chamber Incinerator 250 Kg/Hr each (01 Standby), Autoclave 1000 litter/batch, Shredder 150 Kg/Hr and Chemical Disinfection Tank 1500 liters. In Case of any changes, enhancement etc., No Objection Certificate shall be obtained from the Board.
2. The Authorization shall comply with provisions of the Environment (Protection) Act 1986 and the rules made there under.
3. The Authorization or its renewal shall be produced for inspection at the request of an officer, Authorized by the prescribed authority.
4. The Authorized person shall not rent, lend, transfer or otherwise transport the bio-Medical waste without obtaining prior permission of the prescribed authority.
5. It is duty of the Authorized person to take prior permission of the Board to close down the facility and such other terms and conditions may be stipulated by the prescribed authority.
6. Any unauthorized change in personnel, equipment or working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
7. Bio- Medical waste shall not be mixed with other waste.
8. Bio- Medical waste shall be segregated into containers/ bags at the point of generation in accordance with schedule II. Prior to its storage, transportation, treatment and disposal. The Containers shall be labeled according to schedule III.
9. No untreated bio medical waste shall be kept stored beyond a period of 48 hours.
10. You shall submit an annual report to the U.P. Pollution Control Board in form IV by 30th June every year. And include information about the categories and quantities of Bio Medical waste during the preceding year.
11. You shall maintain record related to the generation, collection, reception storage, Transportation, treatment and disposal and/or any form of handling of Bio Medical Waste in accordance with rule and guidelines, all records shall be subject to inspection and verification by the Board at any time.
12. It is within the power and functions of U.P. Pollution Control Board to modify/ revoke the terms and conditions of Authorization and issued under the Rule 7 (8) of the Bio-Medical waste Management Rules, 2016.
13. You are hereby directed to comply the stipulated above mentioned conditions and submit the compliance report and steps taken in this regard within a month so that capacity of the facility may be verified failing which the authorization may be revoked and necessary legal proceeding shall be initiated.
14. The Bio medical waste shall not be disposed in open place in the premises.

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15. The CBWTF shall maintain logbook for the disposal of bio medical waste.
16. The CBWTF shall install bar code system within 15 days.
17. 16. Discarded medicine shall be disposed in incinerator as per BMW Rule, 2016 and sharp pit shall be provided for disposal of waste sharp as per CPCB Guidelines.
18. The CBWTF shall comply with the Bio Medical Waste Management Rules 2016 and annual report shall be submitted.
19. The CBWTF shall comply with the provisions of Hazardous and Other waste (Management and Trans boundary Movement) Rules, 2016.
20. The facility shall ensure bar coding system to be adopted by member of healthcare facility in accordance with Bio Medical Waste Management Rules 2016.
21. The CBWTF shall obtain the State Ground Water Department permission for withdrawal of ground water and also comply with the CGWA guidelines for recharging of ground water.
22. The Facility shall develop and maintain green belt as per the guidelines issued by the Board vide office order dated 16/02/2018, which is available on Board's Website- [www.uppcb.com](http://www.uppcb.com).
23. Separate space for untreated Bio Medical Waste shall be maintained by facility as per CPCB guidelines/Bio Medical Waste Management Rules 2016.
24. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
25. The CBWTF shall connect OCEMS to CPCB server before commissioning of the plant.
26. Onsite emergency plan approved by the competent authority shall be submitted to board.
27. The CBWTF shall comply with the Guideline of CPCB and shall only cater to beds which are in addition to 10,000 beds admissible to pre-existing CBWTFs located within 75 km radius and capacity of existing CBWTF is exhausted.
28. The orders passed by Hon'ble NGT, New Delhi in OA no. 623/2024 with OA no. 749/2024 with 750/2024 in the matter of Ajay Kumar Singh Vs. SEIAA UP and Others shall prevail on this authorization.
29. The CBWTF shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
30. The CBWTF shall produce a MoU with the nearest CBWTF as an alternate arrangement in case of closure/any emergency within one month.
31. Concealing factual data or submission of false/fabricated data and failure to comply with any of the

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conditions mentioned above may result in withdrawal of this authorization and attract action under the provisions of Environment (Protection) Act, 1986.

Memo No.: 28292902

**Copy To:**

**Regional Officer, U.P. Pollution Control Board, Varanasi for information and necessary action.**

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**Chief Environmental Officer, Circle-6**



**मिशन LiFE - पर्यावरण के लिए जीवन शैली**  
(Lifestyle For Environment)  
**जनसहभागिता का सन्देश**



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाङ्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

**हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |**

S No.	HCF Name	Contact Person Name	Contact	Email	No of Beds	Free Waste Limit	Rate Per Kg	Fix Charges
1	ATA HOSPITAL AND RESEARCH CENTRE M No. : AME-00012  BHANAULI, MUSAFIRKHANA, AMETHI, UP - 227813	GAJAN FAR ALI	9889737201		10	0.00	0.00	0.00
2	NARJIS NURSING HOME AND CHILD HEALTH CARE CENTER M No. : AME-00011 NEAR RAILWAY CROSSING, ISAULI ROAD, BHANAULI, MUSHAFIRKHANA, AMETHI, UP - 227813	INAYAT HASAN	9450186798		10	0.00	0.00	0.00
3	SURYA INSTITUTE OF MEDICAL SCIENCES AND HOSPITAL M No. : SLN-00010 ABADI NO 90, DOSTPUR MARKET, KADIPUR, SULTANPUR, UP - 228145	Ashutosh	9793522315		100	0.00	0.00	0.00
4	NIRMALA HOSPITAL M No. : JNP-00009  TRANSPORT NAGAR, NAIGANJ, JAUNPUR 222001	DR. ARUM YADAV	6260523740		20	0.00	0.00	0.00
5	RADHEY SHYAM SATYA PRAKASH HOSPITAL & TRAUMA CENTER M No. : AME-00008 EIDGAH, JALALPUR ROAD, JAGDISHPUR, AMETHI 227809	DR. RP GUPTA	8953283717		100	0.00	0.00	0.00
6	SINGH EYE CARE HOSPITAL M No. : AME-00007  SAMHAI CHAURAHA, GAURIGANJ ROAD, JAGDISHPUR, AMETHI 227801	DR. VIKRAM PRATAP SINGH	8738095194		10	0.00	0.00	0.00

S No.	HCF Name	Contact Person Name	Contact	Email	No of Beds	Free Waste Limit	Rate Per Kg	Fix Charges
7	H.L. PATEL HOSPITAL M No. : pryJ-00006  KANAKPUR KHANPUR ROAD HANDIA PRAYAGRAJ 221503	CHANDAN KUMAR	8887748738		5	0.00	0.00	0.00
8	DR. LAL PATH LABS M No. : BOY-00005  ADARSH NAGAR, ABHOLI, BHADOHI	NAGESH KUMAR	7652068358		0	0.00	0.00	0.00
9	R D MEMORIAL HOSPITAL M No. : pryJ-00004  ARAZI 710, VIJAY NAGAR, PURAMUFTI, PRAYAGRAJ, UP-212208	VIJAY NATH KUSHWAHA	9335155072		32	0.00	0.00	0.00
10	SAVITRI HOSPITAL M No. : pryJ-00003  MALAK CHAUDHARY MALAKIYA (GAURA MOD) SORAON PRAYAGRAJ 212502	Shivam Mishra	7860297881		15	0.00	0.00	0.00
11	PRYAG HEALTH CARE M No. : pryJ-00002  IRADATGANJ G.P. REWA ROAD PRAYAGRAJ 212111	SEBU ANSHARI	7007819694		5	0.00	0.00	0.00
12	DEMO M No. : JNP-00001  DEMO	DEMO	8707419071		10	0.00	0.00	0.00